

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

ORIGINAL APPLICATION NO. 1348 OF 2024

IN THE MATTER OF:

Anand Puri Govind Garh Tank Road
Residents Welfare Association
Through Mr. Ranjeet Kumar
President/ Authorised Representative ... Applicant

AND

Government of NCT of Delhi and Ors. ... Respondents

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APPLICANT

Through



Sansar & Vinay
(Counsel for the Applicant)

Gizly AssociatesBar Room, 2nd Floor

Delhi High Court, New Delhi

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Email: sansar.kumar2018@gmail.com;

advvinay10@gmail.com

Date: 11.11.2025

Place: New Delhi

Annexure - A-11

No.

702

Subject:- Resumption of Nazul lands from the D.D.A.

23-11-67

In the terms of Agreement of 1937 between the Secretary of state for India and the D.I.T. now succeeded by the Delhi Development Authority, the Government had been resuming land from the Authority for the requirement of their own departments and for allotment to the various institutions such as educational, social and charitable etc. In some cases the department/institutions apply for land direct to the D.D.A. while in others they approach the Government. In almost all the cases for clearance from the land use point the case is put up before the Delhi Development Authority. Again the formal approval of the D.D.A. is obtained to the replacement of land at the disposal of the Government under section 22(iv) of the Delhi Development Act. After that the possession of land is handed over to the L.&D.O. who further allots land to the department/institutions concerned on the terms and conditions approved by the Government. All this process consumes a good deal of time before a notification under section 22 of the Delhi Development Act is issued.

2. The Standing Committee considered the matter and recommended that Nazul lands may not be replaced at the disposal of the Government of India under section 22 (iv) of the Delhi Development Act, 1957, for onward allotment to private institutions, local bodies and other departments etc. Instead, as was being done previously in the time of the erstwhile Delhi Improvement Trust, lands may be allotted directly by the D.D.A. to institutions and local bodies etc. in accordance with such terms and conditions as may be laid down on the subject. It was felt that the present procedure is cumbersome and the proposed change for a speedier disposal of cases.

3. Arising out of this it was also recommended that as the Authority is the central body charged with the planned development of Delhi, all vacant Nazul lands may be taken over from the L.&D.O. and placed at the disposal of the D.D.A.

4. The matter is submitted to the Authority for according their approval to the recommendations of the Standing Committee as in paras 2 and 3 above.

RESOLUTION

Resolved that recommendations of the standing Committee as in paras 2 and 3 be approved.

- 29 -

Allotment of land to Kalindi College.

The position of the case is as follows :-

P.21 & 22/cor.
S/12(1)/74 placed
below

1. The Governing body of Kalindi College has requested for allotment of 10 acres of land either at the existing site or new site on the Ridge Area opposite Ravindra Rangshala. The College is at present, functioning in a Higher Secondary School building in East of East Patel Nagar Scheme. The case was referred to the Planning Cell who remarked that the area of the land where the College is

P.37 & 38/N.
File No.S/12(1)/74
placed below

functioning at present is about 2.2 acres and does not pertain to the D.D. In the layout plan of Pusa District Centre an area of 4.2 acres is earmarked for College building. Out of 4.2 acres nearly 0.9 acres is with the Military Department and the rest of the area (1.1 acres) is with the D.D.A. An area of 1.1 acres be handed over to the College and the Military Department be requested to surrender the area of 0.9 acre in their possession. In this layout plan an area measuring 6 acres is earmarked for play field for the entire campus which will serve 4 to 5 Higher Secondary Schools and one Primary School alongwith this College.

2. Accordingly the matter was placed before the Technical Committee in their meeting held on 27.7.1973. It was decided that steps to hand over the land with the Authority may be expedited.

3. On part of 1.1 acres of land there exists one Gurudwara and two small parks on Southern and Eastern side of the College boundary walls. Since the site is encroached upon it cannot be allotted to them. We have already sent a reply to this effect vide letter No.S/12(1)/74 part dated 7.7.1977.

- 30 -

4. In view of a meeting held in the Ministry of Works & Housing, it was decided to allot a piece of land to the Kalindi College in the Janak Puri Area. Accordingly the matter was taken up by the Lands Sales Branch (Industrial) and terms of allotment were communicated by them to the Kalindi College.

As the Kalindi College Authorities failed to make payment in time, allotment made to them earlier was cancelled. Also the College Authorities did not accept the new site.

5. In pursuance of the orders of the Commissioner(Lands) dated 25.5.78, the site measuring 1.1 acre at East of East Patel Nagar Scheme was personally visited by the Deputy Commissioner (Commercial) on 14.6.78 in the presence of the Junior Engineer (Shri Mohan Gurbani) of Old Scheme Branch and Patwari Shri Hari Ram. Shri Gulati who is one of the members of Board of Directors of the College and the Principal of the College were also present. The representative of the Gurudwara was also present. The area under Gurudwara-cum-residence is about 80 square meters with measurement of 12.20 m. x 8.5 m. The remaining area is unencroached and it measures approximately 1000 sq. meters. This area is covered with trees etc. and is some what undulating. Since this area, which is called the Park Area is unencroached upon, the same could be allotted to the Kalindi College.

6. The representative of Gurudwara-cum-residence was requested to show alternative site which could be considered for alternative allotment so that the encroached area could be cleared from encroachment and handed over to Kalindi College. The area shown

P.68/N.
S/12(1)/74

P.76/N.

P.71/N.

P.22 & 23/N.

55 - 56

Joint Director (CP) has visited the site on 20-7-79 and ordered for conducting the physical survey.

As desired, the survey party has been deputed for the same.

Submitted for information pl.

M. P. C. Jain
Jt. Dir. (CP)

P. L. Ahuja
21.7.79
AE (S)

Letter No. KC/EPN/A-12/2712 dated 19th July, 1979 and letter No. KC/EPN/79-80/A-12/12723 from Kalindi College, West Patel Nagar.

On the appointed day alongwith the A.E. (Survey) and survey team, undersigned was present at the site of handing over the possession of additional land to the Kalindi College and the Chairman of the Trust. The possession of the site ^{could} may not be handed over due to the following reasons:-

- i) Management do not have any record of the land already in their possession ^{without} which which, authentic ^{possession} position of the additional land cannot be given. ~~Additional land already in the ownership of the Institute.~~ It is possible that the land physically in possession of the society may be more than allotted earlier.
- ii) Additional land which is proposed to be

--/-

(from pre-page)

handed over is full of water and dimensions cannot be taken by simple method of measurement. Therefore, I advised to the management to arrange the possession record of the earlier land. Survey team of this section has also been asked to start detailed plan table survey as dimensions cannot be ascertained without entering into water. Possession now can be handed over only by geometrical measurement established after reclaiming the land from water.

Until the survey is completed, we may write to the Management to arrange ownership documents of the land already in their possession, which is very much necessary for handing over the possession of additional land.

P.C. Jain
 (P. C. Jain)
 Jt. Director (CP)
 30/7/79

Director (CP)
 Companion (deinds)

523
 207

Ke. B. T. 2
 31.7.79

Di. EM
 6/8/79
 31/5/79

We may write -
 to the college management
 for 'H' alone. *Ke. B. T. 2*
 9/5/79

20996
 C.I. No.
 31/7/79

411
 31 JUL 1979

Di. EM
 9/5

- 84 - Co -

at page 74/Cor. to furnish documents showing ~~the~~ the ownership of land already in the possession of the Kalindi college, but no such document has so far been received from the college. Joint Director (C.P.) may please refer to his note dated 30.7.1979 at page 96/H. and arrange to hand over the possession of land. The college is in possession of about 2.2 acres of land. The sale already in the possession of the college may kindly be got submitted please.

Survey Officer.
Note of Director (C.P.) dated 19.9.79 kept opposite may please be seen.

J.D.
25/1/79

Super (OSB)
22/08/79

J.D. (C.P.)

On 24.9.79 meeting was held in C.E.C.'s room in 24.9.79. Copy of handwritten proceedings prepared by Director Education, Govt of U.P. in this matter was discussed in the meeting. Discussions held in the meeting.

discussed today

J.D. (C.P.) 16/11/79

25/9/79

10/10/79

10/10

3147 E -
19/9/79

Please find enclosed
herewith two copies of
Physical survey of Kalindi
College and its adjoining areas
in east of East Patel Nagar,
which is desired by Joint
Director (CP).

~~Joint Director (CP)~~ *P. L. Ahluwalia*
AE(S)
10/9/79
Discussed with the
Principal on 5/9/79.
P. C. Jain

Handing over the possession of additional
land to Kalindi College.

Sometime back file of Kalindi College
was referred to this office for handing over the
possession of additional land. The land could
not be handed over at that time since there was
no record available in the earlier allotment
with the office. After discussion ^{from the} college
authorities I understood that they also do not
have any record of the land owned by them. A
detailed survey of this area has been got conducted.
D (OSB) may please ^{be} requested to get the land ^{marked}
already allotted to them. ^{So that} This case can be sorted
out along with the main file.

D (OSB) *(P. C. Jain)*
Jt. Director (CP)

19/9
19/9

63

please be sent to him (Joint
Director (C.P.) for his facilities
while handing over the possession
of land to the college manage-
ment.

H. C. Rao
26/10/79

Supdt (082) [Signature]
28/10/79 [Signature]

~~Joint Director (C.P.)
V.P.C. -~~

FOR RRI USE ONLY
11/21/79 [Signature]

P. G. G. [Signature]

P. G. G. [Signature]

M. S. Chakravarti
P.G.

[Signature]

[Signature]
5/11/79

[Signature]

- 6.71 -

- 65 -

A site measuring 4.81 acres was agreed for Kalindi College, after incorporating the recommendations of the zonal plan in the layout plan of this case, ~~was~~, and also by making the adjustment of 100' road.

Since the area occupied by this college was 2 acres, the premium for the balance area of 2.81 acres has been recovered. The ~~New Base Section~~ ^{Nazul Office} as per notes on page 37/N dt. 17.1.79 confirmed that the additional land required by the Kalindi College is Nazul Land under the management of the Authority. The possession of this site has not been handed over as per the reasons pointed out in my note dt. 30.7.79 on pages 55-56/N, since the management was not in a position to produce the authentic record of the land in its possession. Now, the Deputy Director of Education, Delhi Admn. vide their letter dt. 22.9.79 has forwarded a copy of the letter issued by the Govt. of India, Ministry of Rehabilitation (Pages 82-83/Cor) According to this letter it was decided to allot about 3½ acres of land behind block No. 49 East Patel Nagar for the construction of School. It was also mentioned in this letter that the possession of the land will be handed over to the Director ^{at} of Education by the Executive Engineer, Ministry of Rehabilitation. It is not known whether the possession of this additional land was handed over ^{to} by the Deputy Director of Education or not. A copy of the sketch plan showing 3.50 acres land, giving the details of this land is placed at page 92/C.

The area of this college cannot be increased more than 4.81 acres as indicated on the plan placed

-64- -65

(from pre-page)

Wife
Tan. P. Jain
W.P.D.

at page 9B /CoP, taking into consideration the proposals of the zonal plan. If they stress for the allotment of additional land of 2.81 acres beyond the land already in the possession it is not possible to agree, since the total area has to be kept as 4.81 acres with the boundaries as indicated on the plan.

As regards, the fixing of physical points of the boundary at site, it is not possible due to the alive pond with deep water on the site. However, on the basis of detail survey, the dimensions have been fixed on the extreme of boundary walls of Military land at one side and on the extension of the college boundary on the other side.

A

Out of this total 4.81 acres land as indicated on the plan, what-ever land belongs to the DDA may be handed over by DD(OSB) directly and the premium may be adjusted accordingly.

P.C. Jain
(P. C. Jain)
Joint Director(CP)
22/11/79
27/11/79

Director(CP)

4.8 Acre or 4.2 Acre as per original plan

W.P.D. - 122

Stamp: 2011/11/79

C. G.

-65-

Discussed with Director(CP). In this case after the adjustment as per my note dt. 11.1.79 at page 36/N, allotment of 4.81 acres land has been agreed. As pointed out above, this area has been identified on the physical survey of this area. Due to the doubtful ownership and existence of the alive pond we are not in a position to hand-over the possession. This case may be forwarded to Deputy Director(OSB) for transfer of the land keeping the total area 4.81 acres of this college as indicated on the plan attached at page 98/C. In case 3.5 acre land already belongs to School then only 1.3 acre may be extended as indicated on this place at page 98/C, and accordingly the adjustment of the premium has to be made.

(P. C. Jain)
 Joint Director(CP)
 6/12/79

Director(CP)
 Commissioner (Land)

P.C.J.
 6.12

540/2-
 7/12/79

1955
 7/12/79

Director
 Urgent

12/12
 7/12

This may be processed & done
 urgently. CEC done 12/12

11/12
 11/12

11/12

Lands Section as per earliest orders
 before the plot is to be handed
 over, the matter may be placed
 before the Screening Committee
 Eo(C.S.B.) may kindly see with
 reference to the orders of Commission
 (Lands) dated 2.6.1980 at page 75/N.
 for further necessary action please.

11/1/80

(Signature)

Eo(C.S.B.)

direct (C.S.B.) has been directed to
 send this file to the Director (C.P.)
 for examining the case regarding
 handing over possession of the land
 allotted to the Kalamudi College which
 is affected by deep water.
 This may be treated as most urgent.

(Signature)
 Director (C.S.B.)

1-2-80
 (Signature)

Director (C.P.)

For RTI Use Only



-78v

The facts of this case are as under:-

V.C. as per orders dated 26.2.79 on page 39 ante approved the allotment of additional land to Kalindi College, making the total area as 4.81 acres. The premium of 2.81 acres, being the additional land has already been recovered.

The possession of this additional land has not been handed over so due to the fact that in the rear of this plot, a deep alive pond exists. Moreover the ownership of the existing land in the possession of the College authorities is not clear. A survey of the land in question has been got done, a copy of which is placed at Slip 'X', which indicates the dimensions of 4.81 acres. Identification of the additional land is not possible. The increase in the area of this plot more than 4.81 acres is also not possible, due to the zonal road.

It is suggested that the possession of the ~~total~~ ^{total} ~~land~~ ^{land} of 4.81 acres may be handed over to the College authorities, and in case it is confirmed that they already possess more than 2 acres, the adjustment in the premium already recovered from them may be made.

P.C. Jain
(P. C. Jain)
Jt. Director (CP).

Director (CP)

As decided, the site of Kalindi College was inspected today by Commissioner (Lands), Director-(Horticulture), Dy. Dir. (Horticulture), Shri Trilok Singh, S.E., Shri P.L. Anuja, A.E.(S), and the undersigned. After inspecting the entire area, the following recommendations were made:-

1. An area more than 4.81 acs. as earlier decided, cannot be allotted to the College Authorities due to site limitations. The proposed plot would be bounded by an existing road on the ~~side~~ ^{side}, proposed Master Plan road on the north & east and an existing boundary of the college in the south.

Contd....

-(79):-

from page overleaf:

2. In allotment of 4.81 acs. of land, part of the pond would be affected by the college site as well as by the Master Plan Road. Part of the pond would be filled up by the P.W.D., Delhi Admn., while constructing the road, and the balance portion which would be part of the college site would be filled by the college authorities itself and not by the DDA. This point may also be made clear while writing a letter to the principal of the college.
3. Two drains are passing through the existing campus of the college and needs to be diverted, for this SE-IV & Director-(H) would study and put up a proposal. Diversion of the drains may be done by DDA and not by the college authorities.
4. If the college authorities do not agree for 4.81 ac. of land, then alternate allotment can be explored either in Janakpuri or Paschimpuri Residential Scheme.

V.C. may kindly approve before a letter is sent to the Principal of the College.

FOR USE ONLY

R.G.
(R.G. Gupta)
Director-(CP)
5.7.80

V.C.

be my note that individual
may not be available in
this area.

197

200/189 (om)
14.7.80

05/16/100
11.7.80

Quantity

V. Shyama

11.7.80

In window's action

for CIB

DDA
11.7.80

197

-- 80 --

Letter from Mr. (Mrs) N.K. Abil,
Principal, Kalindi College, dated
21.6.1980.

P. 115/80

Contents of the P.H.C. may please
be seen. Draft reply has been
prepared as per order of the
Director (OS2) dated 15.7.1980 on
page. The same may kindly be
approved.

H. W. Singh
19/7/80

FOR OFFICIAL USE ONLY
Director (OS2)

Director (OS2)

DFA may kindly be
seen by Dir (CP) before it is
issued.

2551514 (OSB)
25-7-80

R. S. S. Singh
24.7.80

Dir (CP)

Dir (OSB)

Letter sent on 24.7.80
in reply to
(u)

The file may be put
in the file of the
file

DD:OSB

- 81 -

Issued letter to Mrs. N. Kapil,
Principal, Kalindi College, dated
30.7.1980.

P. 117/Cor

Letter from Mrs. N. Kapil,
Principal, Kalindi College, dated 13⁷/₈₀

P. 118/Cor

Concern to the P.U.C. may
kindly be seen. In this
connection, it is submitted that
we have communicated to the
Principal the terms and conditions
of allotment of hostel to Kalindi
College, vide this office letter
dated 30.7.1980 at page 117/Cor.
If the college authorities accept
the same, their acceptance in
writing is required within 15
days from the date of receipt
of that letter. Further action
will be taken in the matter
thereafter. Till then the file
may kindly be allowed to be
kept pending.

Submitted for information and
orders please

H. Choudhary
30/7/80

S. Gupta (Corr) V.B. 180
D.P. (Corr)

82

From Postage

Letter dt 2.8.1980 kept alongside has been delivered personally by Mrs. Khatel, Principal of the College. J+Dir (CP) may kindly excuse it. The Plan has not been sent to college as per letter with letter.

Principal desired that the maximum desirable size of the plot for the College should be 6 acres.

She will be coming again on 4.8.80 at 2-15 PM. May you Shri Jain, may kindly request permission to attend the meeting/discussion, so that the problem could be solved at once.

Q89/Dir (OSM)
2/5/80

J+Dir (CP)
Shri Jain

FOR RTI USE ONLY

2-8-80

Attention is invited to my detail note dated 11-1-79 on page 36/N. regarding the increase in the area. The total area of the College cannot be made more than 4.81 acres. Since the adjoining land has already been earmarked for other use in the framework of Master Plan/Zonal Plan.

If necessary, the case for increase of ~~xxxxxxx~~ FAR can be considered.

(P. C. Jain)
Joint Director (CP)
5/8/80

~~Director (CP)~~
~~Director (OSB)~~

The Com was discussed today with Mrs. Khatel, Principal of the College. Shri Jain was also present. It was given a copy of the plan & was informed that 4.81 acres of land delineated within the maximum size of the land that can be utilized for college.

- 127 -

COPY

September 9, 1980

KC/EPN/80/A-12/1185

Shri B.K.Malhotra
Director (OSB)
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

Dear Shri Malhotra :

Thank you for the courtesy extended and discussing the matter of allotment of land to Kalindi College.

While discussing the above you had kindly agreed that you will have the entire site plan examined thoroughly and see what maximum patch of land could be added to the existing land. You had also agreed to send me a list of possible sites that could be made available to the College in North/West Delhi. I shall be grateful if you will kindly indicate the possible sites available in South Delhi, also so that in case the College cannot have the requisite land under norms of the U.G.C. at its present site, it can have a wider choice for an alternate site.

With kind regards :

Yours sincerely,

Sd./-
Dr (Mrs) N. Kapil
Principal.

224

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पुरानी योजना धाखा 2013
आयरो सं. 17.9.12

Phone : 587604

कालिन्दी कॉलेज
(दिल्ली विश्वविद्यालय)
पूर्वी पटेल नगर, नई दिल्ली-110008



Kalindi College
(Delhi University)
East Patel Nagar, New Delhi-110008

Ref. No. K.C./EPN/ A-12/1271

Dated September 9, 1980

Shri B.K.Malhotra
Director (O.S.B.)
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

For RTI Use Only

Dear Mr Malhotra :

Please refer to my letter No. KC/ERN/80/A-12/1188, dated August 27, 1980. (Copy enclosed for ready reference)

I shall be grateful if you will kindly arrange to send me the details as requested in the above letter, so that the Governing Body can be apprised of the complete situation, viz-aviz present land and alternate sites.

With kind regards :

Yours faithfully

Dr (Mrs) N. Kapil
Principal.

Handwritten notes: 17.9.80, 17.9.80, 17.9.80

Encl as above

Handwritten notes: Pl can reply that let to college... 17/9/80

Handwritten notes: Subson 18/9/80, 18

- 129 -

Phone : 587604

कालिन्दी कॉलिज
(दिल्ली विश्वविद्यालय)
पूर्वी पटेल नगर, नई दिल्ली-८



Kalindi College

(Delhi University)
East Patel Nagar, New Delhi-110008

Ref. No. K.C./EPN/ A-12/1277

Dated September 9, 1980

OSB
2555
15/9/80

Shri B.K.Malhotra
Director (O.S.B.)
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

Recd
For RTI Use Only

Dear Shri Malhotra :

Please refer to your letter No.S/12(1)74-Part,
dated September 3, 1980.

In the absence of the functional Governing Body,
the College is not in a position to take a definite
decision in the matter. Your letter under reference
shall be placed before the Governing Body in due course,
and its decision conveyed to you.

Thanking you :

Yours sincerely,

(Signature)

Dr (Mrs) N.Kapil
Principal.

396/Dir/OSB
- 12-9-80

15
12/9

15/9
Secretary

To - 8/DO. 654
15/9/80

-130

30.9.80

S/12(1)/74-Part.

B.K.Malhotra.
Director(OSB)

Dr(Mrs.)N.Kapil,
Principal Kalandi Collage,
(Delhi University)
East Patel Nagar, New Delhi.

Madam,

Please refer to your letter No.KC/EPN/80/
A-12/1062 dated 1st August, 1980 and the two meetings
you had with Joint Director (Planing) and the under-
signed in the DDA Offices. A copy of the plan showing
the proposed land purporated to have been annexed to
this office letter dated 30th July, 1980 was given to
you. You are now requested to indicate your acceptance
in writing as desired in our letter of even number
dated 30th July, 1980 within 15 days at the latest.

For File

Yours Faithfully.

sd/-

(B.K.Malhotra)
Director (OSB)

Yours sincerely,
Dr. (Mrs.) N. Kapil
Principal

Handwritten notes and signatures at the bottom of the page.

131-

30.7.1980

The Director(OSB)
Delhi Development Authority.

Dr. (Mrs) N. Kapil,
Principal,
Kalindi Collage,
East Patel Nagar,
New Delhi.

Sub:- Allotment of additional land to kalindi Collage
in the East of East Patel Nagar Scheme.

Madam,

With reference to your letter No. ~~131~~/KPN/BO/A-12/
837 dated 21/6/1980 on the above subject addressed to
the Lt. Governor, Delhi, I am to inform you that the ownership
of the existing land in the possession of the collage
Authorities is not clear.

The increase in the area of this plot more than 4.81
acres (including the existing area in question) is not possible
and the proposed plot would be bounded by an existing road
on the south, proposed master plan road on the north and East
and an existing boundary of the collage in the West. The
pond would not be filled up by the DDA. Diversion of the drains
passing through the existing campus of the collage shall
be done by the DDA and not by the collage Authorities.

In case the collage Authorities are prepared to take
over possession of land measuring 4.81 acres including
the existing pond in the possession of the collage
as shown in the plan annexed, acceptance in writing may
please be sent to the office within 15 days from the date
of receipt of this letter. Adjustment in the premium would
be made after it has been confirmed that collage Authorities
possess more than 2 acres of land,

Yours Faithfully.

SB
(B.K. Malhotra)
Director(OSB) DDA.

-132- by hand

कालिन्दी कॉलेज
(दिल्ली विश्वविद्यालय)
पूर्वी पटेल नगर
नई दिल्ली-८



Phone : 587604

Kalindi College
(Delhi University)
EAST PATEL NAGAR,
NEW DELHI-110008

Ref. No. X.C./EPN/80/A 12 | 1310

Dated September 15, 1980

The Lt.-Governor of Delhi
Raj Niwas
Delhi.

2.4.5.6
L. S. ...
24.9.80

Subject : Allotment of land to Kalindi College.

Dear Sir :

We would like to bring the plight of the Staff and students of Kalindi College to your kind notice. The College is 13 years old but it is the only College belonging to Delhi Administration without permanent site. Every day we see or read about the improvements ordered by your esteemed self all over Delhi and with great hopes we request you to spare a little of your valuable time to do something about the land problem of Kalindi College.

Earlier last year the D.D.A. had promised to give us an additional 2.81 acres of land in extension to the 3.88 acres already in possession of the College. So the College would have had 2.81+3.88=6.69 acres. However, vide their letter No.S/12(1)/74 Part, dated 30.7.1980, the D.D.A. has informed us that any plot in this area cannot be of more than 4.81 acres. Other Delhi colleges have 20, 16 or 10 acres of land, while Kalindi College is now being given only 4.81 acres which includes a gurdwara and a large sewage pond on the premises. Already there are no playgrounds for our College of more than 1000 girls and how long are they expected to study under subnormal conditions is what we fail to understand.

Sir, you being the Head of Delhi Administration to whom this College belongs, we appeal to you that the step motherly treatment being given to us for all these years may please be withdrawn and the College be given the requisite land under norms of the U.G.C. i.e. 8 to 10 acres.

18/5/80
KH
DR

We are sure and feel that there should be no problem in allotting the requisite land to the College by you. There is nothing much involved except some reasonable changes at your level, in the Plans of this area. In the past some very major changes/alterations have been made even in the Master Plan, and the building of the residential complex in Prasad Nagar and a commercial complex in Rajindra Place is an eloquent testimony to this. The University and the Dean of Colleges, Dr P.L.Malhotra, feel that this College should cater to the needs of Patel Nagar. So it is felt that slight changes in the area plans of Patel Nagar/Prasad Nagar should be made so that the present campus should give the College 8-10 acres as per the norms of the U.G.C. If some definite decision is taken regarding the possibility of giving the College the requisite land at its present site by the D.D.A. by making reasonable alterations in the area plans, we feel there is no reason why the College should aspire to have a healthy academic atmosphere.

In this appeal we pray to your honour to see that the College does not become a teaching shop. We also feel sure that an administrator of your calibre shall at no cost ensure that over 1000 students suffer in this manner. We shall be most grateful if a permanent site for the College is decided.

A. Jaisri
President
Students' Council

Secretary
Students' Council

कालिन्दी कॉलिज
(दिल्ली विश्वविद्यालय)
पूर्वी पटेल नगर, नई दिल्ली-८



Kalindi College

(Delhi University)

East Patel Nagar, New Delhi-110008

Phone : 587604

Ref. No. K.C./EPN/80/12/177

Dated November 18, 1980

Begum Abida Ahmed
19, Akbar Road
New Delhi.

Subject : Allotment of land to Kalindi College.

Dear Madam :

The College has been requesting the D.D.A. to demarcate the land at site and hand it over to Kalindi College for the past two years. Nothing concrete has been done in this regard so far. With your benign pursuing of the matter with the Lt.-Governor of Delhi, I am glad to inform you that a meeting was held in his chamber on 6th November, 1980. In this meeting officials from the D.D.A. and Delhi Administration were also present. The Lt.-Governor directed the D.D.A. officials that Kalindi College should be allotted at least six acres of land at its present site, and the problem of erecting a proper boundary wall will be solved immediately.

Madam, it is requested that the matter of handing over possession of land may be taken up with the D.D.A., keeping in mind the important issue of Gurdwara on the premises as also the pond behind and the drains passing through the College.

Thanking you and with warm regards :

Yours faithfully,

N. Kapil
Dr (Mrs) N. Kapil
Principal.



Telephone No. : 587604

कालिन्दी कॉलेज, पूर्वी पटेल नगर, नई दिल्ली-८ (दिल्ली विश्वविद्यालय)

Am hand

Kalindi College,
(Delhi University)
East Patel Nagar, New Delhi-8

Ref. No. KC/A-12/2704

Dated July 23, 1981

4071-dL
23.7.81

Shri K.L.Bhatia
Commissioner (Land)
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

R. Singh
M. K. Singh
for RTI Use only

Dear Mr Bhatia :

931
27/7/81

I understand that the File regarding allotment of land to Kalindi College is on your table for necessary decision.

I shall be grateful if you will kindly give me an appointment so that I can explain you the whole case.

लघु योजना शाखा
गवर्नरी रोड-2244
नया दिल्ली
30/7/81

Thanking you :

Yours sincerely,

Dr. Kapil

Dr (Mrs) N. Kapil
Principal

42/001/2
397
30/7/81
47/7

52

DELHI DEVELOPMENT AUTHORITY

A reference has been received from Secretary to L.G. forwarding therewith two letter dated 13th May, 82 from Dr.Mrs. N.Kapil, Principal, Kalindi College, (Delhi University) addressed to the Lt. Governor and Vice-Chairman, DDA regarding delay in the allotment of 8.11 acres of land to the College.

Commissioner (Lands) has desired that the on the subject may kindly be put up to him immediately.

R.C. Dua
(R.C. Dua)

P.A. to Commissioner (L)
20.5.1982.

Superintendent (Inst.)

21.5.82



Dr. Nirmal Kapil
Principal

Telephone Off. : 587604
Res. : 560661

Kalindi College
(Delhi University)
East Patel Nagar, New Delhi-110008.

No. KC/A-12/3768.

May 13, 1982

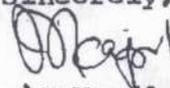
Mr V.S.Ailawadi
Vice-Chairman
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

Dear Mr Ailawadi :

As desired by the Lt.-Governor you had ordered the D.D.A. officials on April 15, 1982, to allot the land to Kalindi College on the 17th, demarcate 8.11 acres at site on 22nd and hand over the possession on April 24, 1982. As per allotment letter no.S/12(1)/74-Pt- the College made a payment of Rs 9,800/- on April 21, 1982.

But since then nothing has been heard from the DDA. Neither 8.11 acres of land has been demarcated at site nor its possession handed over to us as yet. I shall be grateful if the needful is done at the earliest.

Yours sincerely,


Dr (Mrs) N. Kapil

Copy to : The Lt.-Governor
Raj Niwas
Raj Niwas Marg
Delhi.



Regd. A1

62

Telephone Off. : 587604

KALINDI COLLEGE
(UNIVERSITY OF DELHI)
EAST PATEL NAGAR,
NEW DELHI-110008

Ref. No. *KC/A-12/3692*

29/4/82

Dated April 22, 1982

496/dstl
27.4.82

Shri V.P.Gupta
Deputy Director (Instl.)
Delhi Development Authority
Vikas Minar
I.P.Estate
New Delhi.

Pr up this letter

Subject : Regarding allotment of land to Kalindi College.

Sir : *27/4/82*

Reference your letter No. S/12(1)/74-Pt. dated 17th April, 1982.

A sum of Rs 9,800/-, towards payment for 0.98 acres additional land allotted to the College vide Demand Draft No.A/11 608714, dated 21.4.82, drawn on State Bank of India, Karol Bagh, New Delhi, vide Central Bank of India, Vikas Minar, New Delhi, Challan No.10352. 3rd copy of the deposit Challan No. 10352 is being forwarded herewith for your record.

With this deposit the College has made payment of 3.79 acres to the D.D.A. and with the present land available to the College measuring 4.32 acres, the total land comes to 8.11 acres which may kindly be demarcated at site, and hand over possession to the College without further delay.

Sr. K. W. ...
Pr. ...

Encl: *Deposit*
Challan No 10352

Yours faithfully,

[Signature]
Principal

दिल्ली विकास प्राधिकरण

1982

दिनांक

Subject: Allotment of land to Kalindi
College, File No 8/12 (1)74. Rr

This is a case for allotment of land to Kalindi College which is presently functioning in a higher secondary school building in East of East Patel Nagar, Zone B-6. The plot area measures 2.2 acres and additional area of 1.2 acres was proposed to be handed over to the College and the formalities for another 0.9 acres of land to be taken over from Military department were to be completed so that the total area of the College is 4.3 acres. Earlier the matter was placed before the Technical Committee Meeting held on 27.7.73. It was decided that steps to hand over the land with the Authority may be expedited.

2. The College authorities however, have insisted for allotment of 10 acres of land and earlier an exercise for increasing the plot area was done. On 26.2.79, Vice-Chairman, DDA approved a Layout Plan indicating the total area measuring 4.81 acres in which the land to be taken by the Military department is not included.

3. As per the approved Zonal Plan ^{of zone} B-6, the land under reference is earmarked for primary school and higher secondary school, ^{an} however, is being used for a college. As per the Zonal Dev. Plan, B-6, ^{the zonal plan of this zone} No other college site is earmarked in this area. The college is being run for quite sometime and the principal of college is insisting for allotment of additional land to the College. Again an exercise has been done to add more area to the existing college. This has been achieved by making adjustment in the 100 ft. Master Plan road, which acts as a spine and is required to be constructed in accordance with the Master Plan. The factual position at site however, is that, the alignment of 100 ft. Master Plan road has been constructed in slightly modified form ending in 80 ft. road R/W. The modification in the 100 ft. road R/W

दिल्ली विकास प्राधिकरण

41

1982

दिनांक

: 2 :

Plan A

has been done because of existing lake which now, has been developed by the Hort. Deptt. Modification in the road system is shown in the Plan placed below.

With the modification in the 100 ft. road R/W increase in the area of the site is about 6 to 8 acres.

4. The case is now submitted before the Technical Committee:-

- i) For consideration of modification of 100ft. road R/W
- ii) For change of land use from Hr. Secondary and Primary School to College.

Use only

1982

received. So, we may refer this
 case to Commr. (Planning) as a
 request for additional land in
 apporiz. V.O's order of 13.3.81 (p. 96/11) refer.
 Submitted - of 10/1

4/4

6/4/81

TP 4/4

A.D.

(20/11/81)

18/5/81

6/4/81

DD(2P)

Dir (2P) AR 7/4

Commr (Planning)

For RTI Use Only
 Pl. examine

edu 7/4

1/08/81
 13/5/77/4/81

13/11/81
 10-4-81

Dir (2P)

Adde. Dir (2P) to Commr

Dir (2P)

Pl. examine

DD(2P) 14/4/81

11/11/81

18/5/81
 7/4/81

The case of allotment of 2.81 acs. of land to Kalindi College is going for a long time. The allotment of 2.81 acs. has been offered to the Kalindi College vide letter dt. 17.2.81(ref. V.O's note dated 26.2.81 at page 96).

The Hon'ble Lt. Governor has written to Begam Abida Ahmed, Chairman, Governing Body, Kalindi College vide D.O. No. 84/786/LG/81, dt. 11.3.81(page 143/c) that the request for allotment of additional land over and above already allotted, will be further examined in DDA.

The Commissioner(Plg.) in his npte dt. 14.3.81 has mentioned that the Kalindi College has been allotted 5 acs. app. of land. The justification for allotment of another additional 1 acre of land is not clear from the letter of the college authorities. The matter regarding additional 1 acre.

(from pre-page)

of land shall be taken up only after hearing from the college authorities.

Now vide their letter No. A-12/1847, dt. 27.2.81 (page 1/c) addressed to Commissioner (Lands) the Principal of the college has mentioned that they already have 3.98 acs. of land in their possession and 2.81 acs of additional land has now been allotted. The possession of which is to be handed over to them. Thus a total of 6.69 acs. of land already stands allotted in the name of the college authorities.

(Ref. drawings P-96, 97/c)

Out of 2.81 acs. a part of the land is an existing pond and the demarcation of the land is not feasible. Besides, a 100' R/W Master Plan road is also passing through the North of this land. An alignment/demarcation of this road also is not feasible.

The Zonal Plan Unit has no action regarding demarcation or development of the site.

The land falls in zone B-6. The zonal plan of zone B-6 stands approved by the Government. As per the approved zonal plan of zone B-6 the land under reference (Kalindi College) is earmarked for a higher secondary school and a primary school. In the final report of zone B-6 also, there is no mention about the location of the college at the site.

All the above actions have been taken through a file of the Old Scheme Branch. It is likely that there is some file in the Master Plan also on the subject. The related file also need to be seen before the case can be examined further and comments given.

Submitted please.

(J. P. SARKAR)
DY. DIRECTOR (ZP) II
12.5.81.

Jt. Dir. (ZP)

DD (MP) may pl attach the file mentioned at 'A' above.

Add. Dir. (ZP) *[Signature]* 14/5/81
DD (MP) *[Signature]* 13/5/81
Utr *[Signature]* 14/5/81

101

From Pao-Pao.

These file on the subject.
in C.S. B(L) Section. No more
request for DID (2) to attach
the file of Kalind Culture

Proc. no. 2/6/81
DID (2) M.P. It was sent
to Land Office. It's all
clear for this notice.

8/2/81
I checked of L.S.B.'s
regarding the same and he
sent for.

DD(22)

3/6/81

3/6

DD(22) II

Director of S.B.

Fix for 20/7 at

3-30 PM

46/81

Planned by Director S.B.
for 6-7-81 (S.B. & S.B.)
for the file for
revision with Director S.B.
reference to S.B. personally.
10/7/81

As desired by Director a
Call letter has been issued
on 8-7-1981
Submitted for information.

10/7/81

11/1/81

162

May kindly see V.C's minute on paper placed opposite. The Principal of the college has been requested to visit this office on 20/7/81 at 3-30 PM so that the up-to-date position may be obtained. The case shall be submitted to V.C. after discussion with Principal of the college.

For ~~Use Only~~ Use Only

ABE
13/7

copy (2)

(C)

17/81

सं. (क) कार्यालय
384
15-1-81

15/7

AD/888

16/7

by B.T.

14.7.81

~~DU-888~~

The orders of V.C. at page 96/N may kindly be seen. It was desired by the V.C. that if and when request for additional land is received, the matter may be examined by Commissioner (Planning) in the first instance. We have been receiving requests from the College Authorities as also from the Director of Education, Delhi Administration, for allotment of additional land to this College.

2. Dr. (Mrs.) N. Kapil, Principal of Kalindi College also visited this Office on 20th instant and discussed the case in detail. She informed that the College is already in possession of 4.72 of land. If allotment of additional

From-pre-page

land measuring 3.79 acres is made to the College, the total area shall be 8.11 acres which will suit their requirements. Out of the area of additional land of 3.79 acres, we have already allotted 2.81 acres against which a premium of Rs.14,050 has also been received. Though the possession of this land has not so far been handed over because demarcation of this area is not feasible as has been explained by Dy. Dir. (ZP) in his note at page 99-100/N.

3. 2.81 acres of land out of the total area of additional land approx. 3.79 acres already sta allotted to the College. The balance area of 0.91 acres is to be allotted. The Principal of the requested that this area of 0.91 acres may at the back of the Pond as it could not be at this stage as to how long it will take the Pond. The land requested for has been in the Plan placed alongside. The Principal of College is of the opinion that in case this strip of land is allotted, they shall be able to construct a boundary wall which will provide security to the students and would also restrict the trespassers.

4. It is understood that the former L.G. also visited this area on 12.3.81 and indicated the approximate site and the extent of additional land with its boundaries to be given to the College and also directed P.W.D./Delhi Administration to immediately construct the boundary wall around the additional land to be made available to the College. We have also received a communication to this effect bearing No.F.17/ Site/85/Kalindi/81/CW-6621-25 dated 7.5.81 from the Director of Education, Delhi Administration.

5. The main issue now, which needs examination is whether an area of 0.91 acres can be allotted at the back of the existing pond as requested by the Principal of the College.

Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

10.3/23/7/81
New Delhi

6725 CCJ
22/7

Commr. (L)

Ashok
Ashok Baksh
Dir. (OSB)
22.7.81

-105-

If the additional land allotted to society as proposed back blue on plan placed opposite. Flaged 'A' college authorities would ~~not~~ be in a position to built their compound wall. However the boundary on Western and North side could easily be demarcated. Regarding fixation of boundary on eastern side the natural contour of pond could be followed by just shifting the alignment of prop. allotment line towards built-up M.T.C. Flats as attempted on the plan Flaged 'B' by keeping the total area of 8.11 acres.

This may kindly be looked into before putting the proposal to V.C. for approval please.

For RTI Use Only

J. K. Madhok
(J.K. MADHOK)
Dy. Dir. (S)
10-11-81

Dir. (EP)

Discussed. The proposal could be marked on a copy of the layout plan / Zonal plan so as to assess the actual area available for college site.

In Madhok
DD

Mr. Sells
DD

Discussed with Div (CD) in the presence of Jt. Dir PP.

As desired a proposal for land allotment to College has been marked on the Dev. Plan of Pusa Centre and handed over to Jt. Dir (PP) for further scrutiny.

Two spare copies of Dev. Plan of Pusa Centre as well as Survey plan of the area and a copy of zonal Plan of B-6 are placed opp. P1.

J. K. Madhok
18-12

2493/Dir/55A
20/12/81

10360-CL
28-12-81

Jt. Dir (PP)

S. Sells
DD

Ref: Com(L) minutes with

The background of the case and the opinion of DD(S)/Jt Dir (PP) are available in notes from P102 to 105/N.

Compt(L)

ABZ
29/12

109.

Pl. examine quickly.

ellmm
25/11

Dir (CP)
D(XS)

PF
1/18

M. dissum early.

At U)

FOR RTI USE ONLY
12/9

Discussed with J.D.(S).

Pl. fix up the date for site inspection
as desired by you.

P.L. Alaya
24.9.81

By: [Signature]

The site has been inspected with Jt. Dir. (PF) on 7-11-1981. The feasibility of the site demarcation including the allotment of an additional area of 0.98 acre was discussed. It is pointed out that the college is already in possession of 4.32 acres of land and an area of 2.81 acres has further been allotted for which the college authorities have deposited the amount against premium of Rs. 14050. Further the college has requested for allotment of an area of 0.98 acres more on the back of pond. After clubbing the required areas the total college complex area would be as under:-

1.	Area already under possession	= 4.32 acres
2.	Area allotted	= 2.81 "
3.	Adtl. area prop. for allotment	= 0.98 "
	Total	= 8.11 "

As per site the additional area of 0.98 acres can also be allotted to make total commitment of 8.11 acres as agreed upon by Director (OSB) on page 6.

Regarding demarcation of boundary of college site a deep pond is in existence in the back of college as shown in the survey plan placed opposite. Catchment of this pond is nearby locality known as Tank Road area which is at an higher attitude. During monsoon the level of this pond rises considerably and water flows through the existing college building, thus meeting with the lake area developed by J.D. for Prasad Nagar.

Contd...../-

DELHI DEVELOPMENT AUTHORITY
BUILDING SECTION

R.A.D.

File No. PA 100 (L + Enst) Ddg/92/36 C-1, 1st floor,
Vikas sadan,
INA, NEW DELHI

To

sh/ ~~sat~~ Miss. The Principal Deposited No. - 37
Date ... 8/1/96
Central Unit.
Building Section, D.D.A.
Kalindi College
Delhi University, East Patel Nagar, N. Delhi - 08

sub: Plot No. _____ Block No. _____
scheme Kalindi College East Patel Nagar

Dear sir/Madam,

With reference to your letter/plan/
form 'D'/form 'C'/NOC dated 17-8-93.

In continuation to the office letter
of even No. dated 12-4-94 on the above
subject I am directed to inform you;

Please Comply this office letter NO 541
dated 12-4-94 & Submit the required
documents early.

Needful be done within 15 days.

Yours faithfully,
[Signature]

Visiting hours

2.00 to 5.00 PM
on Monday & Thursday.

for Dy. Director (Bldg)

Annexure - A-17

PA/DD/LT/RTD/92/36
Kalindi College

Recd on 27th 93

J.E. Sri Phogat

Pl check the documents & process the case.

Sri Phogat J.E.

[Signature]
30/8/93

This is a case of Revalidation of Bldg plan. Institution has responded to this office letter dated 18-8-93 and submitted documents vide PUC placed at P-45/cr.

In this respect following are the documents:

1. Non of the photo copies of documents submitted are attested.
2. Photo copies of Bldg plan are not of the original sanctioned plan and more set of Bldg plan also required.
3. Time extension from Land section upto the date of apply for revalidation/date upto which Rev. required.
4. Original sanctioned Bldg plan for comparing and revalidation.
5. Copy of lease deed.
6. Attested copy of approved services plan with letter.
7. Copy of challan vide which revalidation fees has been deposited.
8. Date upto which Revalidation of Bldg plan required.

Submitted pl

AE(N)

[Signature]
30.8.93
(Sri Phogat)

We are to recast this file, for which original documents are need to be seen in the present letter principal of the college has ask piece photo copies of the attested documents, so we may ask the principal to give above cited documents, and show their originals. for taking further action.

[Signature] AE(N) *[Signature]* 29/8/93

1673-2-93

-14N-

PA/DD/L&I/RTI
Kalindi college

As desired on pre page, case was discussed with C.O.D.(L) on 10.9.93, wherein it was desired that a letter be sent to the principal of the college, asking to submit an undertaking, that they do not have any other documents i.e original plans etc, and also to submit the details of plot area, construction etc done at site. Accordingly a draft letter is added for approval. H.

13/9/93
707

SDC / 1-3
For RTI Use Only 14.9.93
13/9/93
7-9-93

Tjndt

Fair letter is added for info.

Signed pl.
DD(L&I)B.

SDC / 1-3

(D.F. S.D.C.)

Dispatched

11/9/93
966

25/N

For A propose this
may be sent to (decs) of

17/4/96

~~17/4/96~~ Ac (AP)
F-520
Ac (DECS)
DD (AP-1)
18/4/96
18/04/96

We may request Dir (AP) III to mark
the location of Kalindi College, East Patel Nagar
on the copy of the Zonal Dev. Plan for further a/o.

Ac (DECS)

18-4-96
18-4-96

Dir (AP) III.

Sh. B. K. Pal
AD (AP) III
24/4/96

The location/approximate boundary
of Kalindi College and institutional
area has been marked on
Draft Zonal plan of Zone B
placed opposite.
Submitted pl.

Jt. Dir (AP) IV

Dir (AP) III
Ac (DECS)
DD (AP-1)
24/4/96
24/4/96

Identify the rev. Area and discuss.

Sh. B. K. Pal
AD (AP) III
26-4-96

दिल्ली विकास प्राधिकरण

As per the record available in this unit it is not possible to locate "development area" of the site U/R submitted for n.a.

AD(CAP)-I. It is found difficult to locate the development area of the site U/R as per the available record in this unit. The same may kindly be obtained from the Land bracket

Dy. Dir. CAP

17/5/96

We may refer this to Dir Land Management for clarification regarding Dev. Area.

AC (DCRB)

DLM (II)

DOLG. W

18-5-96

18-5-96

1041 DLM II
17.5.96

25/5/96

758-AD(W)
28.5.96

24/5/96

As per the records available in this unit the area of the east part of the map is not a development area submitted for n/a please

1274 DLM II
14.6.96

Ad (Cap) with

31/6/96

14/6/96

15/6/96

18/6/96

AC (DCRB)

27 N

Recd. today only
relating to the land
ADP/1

The tentative location of the site U/R
is earmarked on the part plan of
Development area attached herewith.
Submitted for. n.a.

Ujj
23.6.96

AD(CAP)-I. Aulad
Dy. Dir (CAP)-I

- 1. examine and report whether
it forms a part of Dev. Area
or not.

Ujj
15-7-96

Sh. A.K. Tal
AD(AP) I

The tentative location of the site U/R and the DEM
dated 14/6/96 on page may be seen. It has been
found that the available records in Planning unit
and DEM notes also list its area of the east part
where the site is located not the part of the
development area. However it needs to be verified
from the land dept. whether it has been notified further
at any time with the reference of the site earmarked
the enclosed planning part plan.

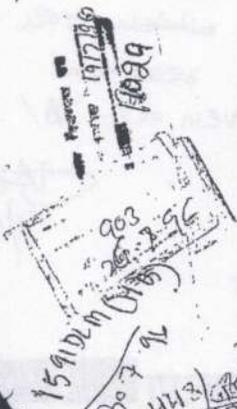
Aulad
16/7/96

Dy. Dir (AP)

Mrs. Meena
for die Ujj
17-7-

The case has been examined and it
is observed that the site under reference is
not coming under Development Area as per
the available records in Planning dept.
However, this may please be checked from
the Lands dept. for clarification regarding
"if the site under reference at
any time has been notified."

35-DLM/2
26/7/96



A.C. (D&B)
Director (Bldg.)
D.L.M.-II

Chauhan
22/7/96
18/7/96

Ujj
(ARCHANA MAHAPATRA) 18-7-
Dy. Director (AP)-1

The matter pertains to DLM-III.

20/7/96
D.L.M.-II

DLM-III

v-2
397

443/26/96
30/7/96

159/DLM/III
30/7/96

28/N.

258/PP/C
1/8/56

Pl. examined to post.

~~PP (West) cord.~~

X
1/1
31.7.96

D.D. (West)

R
9/9/56

JSK (West)

दिनांक 28/9/56
पत्र सं. (40/17)
पत्र सं. (40/17)
दिनांक 17/8/56

As the records available in this section the last part
is not a development one, and it is under the
control / jurisdiction of m.c.D.

Submitted only
For RTI

AD (L) West

[Signature]
27/9/56

[Signature]
27/9/56

दिनांक 7/11/56
पत्र सं. (40/17)
पत्र सं. (40/17)
दिनांक 7/11/56

[Signature] (West)
[Signature]

Can you be little elaborate in explain-
ing the records on which the basis
of which you have reached at
the conclusion given at 'A'

AD (L) West

[Signature]

30/11/56

[Signature]
2/11/56

निम्नलिखित केस के बारे में दरवाजा तहसीलदार मुहम्मद से बात की
 गयी है उचित बताया कि यह मामला old acquire का है
 इस मामले में नए रिकार्डों की SXS I कार्य में
 निम्नलिखित कार्य के लिए निर्देशित है

Teh (W) 16/5/97
 15/5/97

Teh (W)
 Tehsil (W)

15/5/97
 26/5

मौका परना गया मौका पर कालिन्धी कॉलेज मौजा
 खामपुर शायी की भूमि में पड़ा है। तथा जो भूमि
 अर्बाड नं० 1745 विधि 385 के द्वारा नं० 10 ए० के पास
 आते हैं उस भूमि में नही पड़ा और न ही वस्ती है।
 रेवेन्यू स्टैंड में पड़ा है। कालि हजा इस सम्बन्ध
 में संयुक्त निदेशक (नया पहा) की सेवा में भेजी जाकर
 उचित ही अन्तिम कार्यवाही हुई रिपोर्ट अर्ज है।
 28/8/97

Kgo
 P. Shoume the side
 immediately Rhu
 1/9/97

Side has been shown to field lego. on 5.9.97.
 file is submitted for necessary action please.

Kgo
 मौका परवागिया साब संलग्न हान में जो अर्जा
 नया पहा है रिपोर्ट है। यह भूमि मौजा खामपुर
 शायी की भूमि है तथा मौका पर कालिन्धी कॉलेज
 वना हुआ है। यह भूमि नया पहा की देख है।

-32, W-

आती है। लिहाजा इस की रिपोर्ट को जमा कर देना अनिवार्य है।
J.D.(N.L.) की सेवा में भोजी अनी उचित है।

T/S

11/9

J.D.(N.L.)

Pl. report after site inspection
N/Pel (contd) 18/9
Dr. Daga (K/L)

R/hy
8/9/97

Sr. D/K. Pt

Name

25/9/97

फाइल का अंकलेखन **Use only** जाण (फाइल)

पर N.L. Branch द्वारा कोई भी कार्यवाही करने से पहले इस case की प्रकृति का पता नो S/12(1)/74-LSB (Invt.)-Pt को शामिल करवाया जाना उचित है जिसका अलाउमेंट से सम्बन्धित पत्र No. 4 पर संलग्न है रिपोर्ट पेश है।

K/L (W)

N.P. (W)

T/S (W)

Name

9/10/97

10/10/97 Next report

Pl. along the order of JSCN on 18/9/97 and give the till of line

N.P. (W)

K/L (W)

Sr. D/K. Pt

13/10/97

Name

14/10/97

(P. 1770)

33/N.

बहारा कानूनी महोदय जीका देखा गया
कालिन्दी कॉलेज गुप्त जामपुर राण के
खसरा नम्बर 505 मिन, 506 मिन, 507 मिन,
509 मिन, 510 मिन तथा 514 मिन पर आता है।

टीकर कार्ड के अनुसार उपरोक्त
नम्बर खसरा बिना आवेदों भूमि है
तथा नैतिकी के बाज 715 प. 6 भी नैतिकी
सम्बन्ध है कि यह भूमि 10/11/1997
A/ Land से सम्बन्धी है अतः 59.51111
में नैतिकी के विषय में जमीन अर्ज की
विषय में पेश की गई है।

7/11/97

6/11/97

N.T/W

For the Dept. of
7/11/97

Ten (w)

10/11/97

Pl. Report Sec. A' above

Jal (w)

11/11/97

17/11/97

Mugulho
18/11/97

you are there five requesters
that file may be sent to the
institutional section for attachment (links)
the main file of allotment of land
to the Kalindi collage in the East
Patel Nagar (land measuring 8.25
acres) before any action.

Submitted form
20/11

724 DD (52) 83
12/11/97

25/11/81
18/11/82

70/85

what is difficulty. All the relevant plan is enclosed in the file. I think the Review of Land not transferred to DDA by M.O.R. however. Please check the Possession Plan and report urgently.

Tougalwa
21/11/97

~~Dr. S. S. S. S.~~ S. S. S. S.

Inspected the file U/R and found that the ^{copy} of the question ^{has} not been transferred to DDA (SSSA) from M.O.R. Under file is clear.

Submitted for u/c/pl -

Tougalwa
(12/11/97)

Dr. S. S. S. S.

Tougalwa
18.12.97

This land was allotted by Dy. Dir (ees) vide file no S/12(1)/74 L&B/11ast) pt as letter kept opposite file. We may request Dy. Dir (IL) to add the same file. So that title of land under school may be confirmed. etc.

2864/DLM/ks
26-12-97

S. S. S. S.
20/11/97

DLM/ks
Dy. Dir (11) 26.12.97

S. S. S. S.
21/12/97
AD (IL) 26/12/97
S. S. S. S. 21/12/97

- 35/N -

Ref to note on prepage Vaidishchit
is stated that - the allotment of
land to Kalindi College was
made by Dy. Dir (OSB) vide
file bearing no. S/12(1)74/LSB(Inst) Pt.

In view of above if agreed
we may send this file to Dy Director
(OSB) with the request to
attached the file of allotment of
land to Kalindi college. as such
file is not traceable
Submitted for order

For RTI Use Only

Supty 12/1/88

ADCU 13/1/88

DD (OSB) 13/1/88

183/OSB
16/1/88

DD (OSB)

Supty (OSB)
20/1/88

20/1/88

Pl terrace in movement of file no. S/12(1)74/LSB
Submitted for -

movement done

20/1/88

As per movement register of 1974 to PM JII
the above said file last stand the name of
K. Jagdish Chandra on 22-11-85.
Submitted for

Submitted for

27/1/88

Annexure - A-19



43/M

Kindly refer the note of Dy. Dir.(S)LD, vide which their office have submitted that the file may be transferred to the Engineering Division for Total Station Survey(TSS) and superimposed the Possession plan in TSS plan. So that the excess area of land under possession of Kalindi College, if any can be identified.

In view of above, if agreed we may send the file to concerned Engg. Wing, DDA (West Zone) for executing the Total Station Survey (TSS) and for superimposition of the same on Possession Plan.

11/Dir/IL
13/1/21

11/21
DA

AD/IL

(on line)

DD/IL

12/1/21

Dir/IL

13/1/21

Do (11)

M. K. ... 15/11

AD/IL

सहायक, एन.ए.डी.-4/वि.वि.डी.
प्रमुख, विभाग
विभागीय कार्यालय, नई दिल्ली
आवक संख्या: 22/21
दिनांक: 22/1/21

संस्था क्रमिकता (उत्सर्ग क्रम)
नियंत्रण संख्या: F1138
दिनांक: 22/21

As approved by Dir./IL file may be sent to Chief Engineer /NZ for further necessary action please.

AD/IL

DD/IL

submitted file.

29/1/21

11/21
29/1/21

दिल्ली विकास प्राधिकरण

EE NMD4 ... N2

- Kozler



-44/A-

Office of Dy. Dir. (S) LD

Deputy No. 20.8

Date 13-10-21



Agency for conducting TSS informed the administration of Kalindi college has not been allowing to enter their premises for conducting TSS. Consequently, a request for allowing to conduct TSS of their premises was sent to the authorities of Kalindi College on 23-03-2021 (CP-98). But due to one reason or other the permission could not be obtained. The task was further delayed due to Covid-19 Pandemic and lockdown.

After long pursuance and repeated requests on 19-04-2021, 24-06-2021 & 12-07-2021 (CP-99 to 101) placed opposite, the TSS of the actual land in possession of the Kalindi college has been conducted on 09-09-2021. As the internal developments have not been marked the agency was again asked to provide the full details. Finally, the TSS was submitted by the agency and placed opposite. (CP-102).

According to TSS, total land area of 8.33 Acre is in possession of college. The TSS plan is placed opposite for further necessary action in the matter by IL branch.

For RTI Use

Carind
11/10/21
EE/NMD-4

CE/NZ

Dis (IL)

12/10/21

11/10/21

DD (IL)

The matter is submitted to survey/LO for examination & providing comments regarding encroachments of Kalindi college.

DD/Survey/LO

13/10/2021

17/10/2021

JE/LO

AD/PS-II

21/10/2021